

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA No. 348 OF 2016 IN  
DFR No. 1184 OF 2016 &  
IA Nos. 571, 598 of 2016**

**Dated: 28<sup>th</sup> October, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member**

**In the matter of :**

**Hindustan Petroleum Corporation Ltd. ...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Manu Seshadri

Counsel for the Respondent(s) : Mr. Rajinder Kaul  
Ms. Aparna Vohra for R-1

Mr. Ajit Pudussery  
Ms. Shruti Sarma Hazarika for R.2

**ORDER**

**IA No. 348 OF 2016**  
*(Appl. for condonation of delay)*

We have heard learned counsel for the parties.

***Order is Reserved.***

**(B.N. Talukdar)**  
**Technical Member**  
Ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**